

NT>

12.36 hrs.

Title: Regarding Rajya Sabha's concurrence with the amendments made by the Lok Sabha in the Consumer Protection (Amendment) Bill, 2002, at its sitting held on 22 November, 2002.

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:

"In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd November, 2002, agreed to the following amendments made by the Lok Sabha at its sitting held on the 30th July, 2002, in the Consumer Protection (Amendment) Bill, 2002:-

Clause – 8

1. That at page 5, *for* line 40, the following be *substituted*, namely:-

"(d) the Central Government or the State Government, as the case may be, either in its individual capacity or as a representative of interests of consumers in general."

Clause – 9

2. That at page 6, *after* line 37, the following proviso be *inserted*, namely:-

"Provided also that in the event of a complaint being disposed of after the period so specified, the District Forum shall record in writing, the reasons for the same at the time of disposing of the said complaint."

Clause – 17

3. That at page 10, *after* line 30, the following proviso be *inserted*, namely:-

"Provided also that in the event of an appeal being disposed of after the period so specified, the State Commission or, the National Commission, as the case may be, shall record in writing the reasons for the same at the time of disposing of the said appeal."

New Clause – 23A

4. That at page 13, *after* line 37, the following new clause be *inserted*, namely:-

'23A. After section 27 of the principal Act, the following section shall be inserted, namely:-

"27A. (1) Notwithstanding anything contained in the Code of Criminal Procedure, 1973, an appeal under section 27, both on facts and on law, shall lie from –

- a. the order made by the District forum to the State Commission;
- b. the order made by the State Commission to the National Commission; and

c. the order made by the National Commission to the Supreme Court.

(2) Except as aforesaid, no appeal shall lie to any court from any order of a District Forum or a State Commission or the National Commission.

(3) Every appeal under this section shall be preferred within a period of thirty days from the date of an order of a District Forum or a State Commission or, as the case may be, the National Commission:

Provided that the State Commission or the National Commission or the Supreme Court, as the case may be, may entertain an appeal after the expiry of the said period of thirty days, if, it is satisfied that the appellant had sufficient cause for not preferring the appeal within the period of thirty days."
